

1	2	3	4	5
58	44	Shillong-Agartala . . .	495	Meghalaya Assam Tripura 184 111 200
59	45	Madras-Dindigul . . .	387	Tamil Nadu 387
60	45-A	Villupuram-Pondicherry . .	40	Tamil Nadu Pondicherry 17 23
61	46	Krishnagiri-Ranipet . . .	132	Tamil Nadu 132
62	47	Salem-Kanyakumari . . .	640	Tamil Nadu Kerala 224 416
63	47-A	Willingdon Island-Cochin Bypass	6	Kerala 6
64	48	Bangalore-Mangalore . . .	328	Karnataka 328
65	49	Madurai-Cochin . . .	440	Tamil Nadu Kerala 290 150
66	50	Nashik-Pune . . .	192	Maharashtra 192
67	51	Paikan-Dalu . . .	149	Assam Meghalaya 22 127
68	52	Baihata-Saikhoaghat . . .	850	Assam Arunachal Pradesh 540 310
69	52-A	Bandardewa-Itanagar . . .	25	Assam Arunachal Pradesh 5 20
70	53	Badarpur-Silchar; . . .	320	Assam Manipur 100 220
71	54	Silchar-Tuipang . . .	560	Assam Mizoram 45 515
72	54-A	Theriat-Lunglei . . .	9	Mizoram 9
73	54-B	Venus Saddle-Sahia . . .	27	Mizoram 27
74	55	Siliguri-Darjeeling . . .	77	W. Bengal 77
75	56	Lucknow-Varanasi . . .	285	U.P. 285
76	NE1	Ahmedabad-Vadodara . . .	93	Gujarat 93

Defence
Violation of Indian Territory, Air Space or Territorial Waters

2522. **SHRI SYED SHAHABUDDIN** : Will the Minister of DEFENCE be pleased to state :

(a) the nature and extent of violation of Indian territory or air space or territorial waters by any foreign country during 1990-91;

(b) whether the violation was brought to the notice of the offending country; and

(c) if so, the outcome thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR) : (a) There have been a few cases of such violations. It would not be desirable to disclose details.

(b) and (c) Protests were lodged with the concerned foreign Governments who were also asked to ensure against the recurrence of such incidents.

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 [Translation] *Bihar*
Bench of Patna High Court at Ranchi

2523. **SHRI SIMON MARANDI** : Will the Minister of LAW, JUSTICE

AND COMPANY AFFAIRS be pleased to state :

(a) whether a bench of Patna High Court has been set up at Ranchi;

(b) whether Santhal Pargana has not been brought under the jurisdiction of the Ranchi bench;

(c) if so, the reasons therefor;

(d) whether there is any proposal to bring Santhal Pargana under the jurisdiction of the Ranchi bench; and

(e) if so, when and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND THE MINIS-TER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COM-PANY AFFAIRS (SHRI RANGA-RAJAN KUMARAMANGALAM) :

(a) A bench of Patna High Court was set up at Ranchi in 1976.

(b) No, Sir.

(c) and (d) No proposal has been received from the Government of Bihar to bring Santhal Pargana under the jurisdiction of the Ranchi Bench.

(e) Does not arise.

[English] 265

Export of Molasses

2524. SHRI YASHWANTRAO PATIL : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government propose to allow the sugar mills to export molasses;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED) :
(a) to (c) Exports of molasses are allowed subject to registration of export contracts with the State Trading Corporation of India Limited which is the canalising agency under the

Export Policy. Annual state-wise re-leases of molasses for export are deter-mined by the Department of Chemicals and Petrochemicals.

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Pay fixation of Re-employed Ex-Service-men in Nationalised Banks

2525. SHRI JEEVAN SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether the service rendered as a combatant clerk in the Armed forces by a re-employed clerk in the Civil Department is given any benefit in fixation of his pay;

(b) if so, whether the Government propose to extend the above benefit to the ex-servicemen re-employed as clerks in nationalised banks;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) to (d) In terms of the instructions contained in Department of Expenditure Office Memorandum No. 6(8)-E.III, 63 dated 11-4-63, the pay of the Ex-Combatant Clerks re-employed in the civil depart-ments in the post of Lower Division Clerks, Junior Clerks, is fixed in the pay scale of the latter post by giving him increments in that scale above the minimum equal to the number of com-pleted years of service as Combatant Clerk. In the case of the Ex-servicemen, including Ex-Combatant Clerks, re-employed in the public sector banks, their pay is so fixed that their total emoluments on re-employment are not less than those last drawn by them in the service of the armed forces. This has been necessitated by the fact that the pay scales in the armed forces and the banks are revised at different intervals, are with reference to different consumer price indices and are governed by different Dearness Allowance Formulae.